

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).3934/2006

(From the judgement and order dated 06/05.05.2006 in WP(Crl.) No. 234/2005
of the HIGH COURT OF JHARKHAND AT RANCHI)

HARISHCHANDRA PRASAD MANI & ORS

Petitioner(s)

VERSUS

STATE OF JHARKHAND & ANR

Respondent(s)

(With appln(s) for exemption from filing O.T., stay of arrest and
permission to place addl. documents on record and office report)

Date: 13/10/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE MARKANDEY KATJU

For Petitioner(s)

Mr. P.S. Mishra, Sr.Adv.

Mr. Upendra Mishra,Adv.

Mr. Tathagat H. Vardhan,Adv.

Mr. Dhruv Kumar Jha,Adv.

Mr. Bijan Kumar Ghosh,Adv.

For Respondent(s) Mr. Samdarshi Sanjay,Adv.

Mr. Rajan K. Chourasia,Adv.

Mr. Venkateswara Rao Anumolu,Adv.

UPON hearing counsel the Court made the following

O R D E R

f of the
petitioner
Put up
Mr. P.S. Mishra, learned senior counsel appearing on behalf of the petitioner states that counter affidavit has been served upon the petitioner yesterday only. Rejoinder affidavit may be filed within three weeks. Put up for final disposal on 6th November, 2006. Interim orders to continue.

Learned counsel for the petitioners shall inform the learned standing counsel about the date of hearing in this matter.

J) (A.S. BISHT)

(PUSHAP LATA BHARDWA

COURT MASTER

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